

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 75255 of 2016

(Arising out of Order-in-Appeal No. 121/GHY/CE(A)/GHY/2015 dated 30.11.2015 passed by Commissioner of Customs, Central Excise & Service Tax, Guwahati)

M/s ENN AAR Poles

Matia Bug, Gauripur, Dhubri, Assam-783 331.

Appellant

VERSUS

**Commissioner of Customs, Central Excise & Service Tax,
Guwahati**

Nilamoni Phukan Path, Christian Basti, Guwahati, Assam-781 005.

Respondent

APPEARANCE :

None for the Appellant

Shri S.K.Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75220/2026..

DATE OF HEARING : 29.01.2026

DATE OF DECISION : 29.01.2026

Per Ashok Jindal :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e. 29.01.2026, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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